

Bail Application No.1469
FIR No.45/19
PS: Moti Nagar
State Vs. Amitesh Chaubey
U/s 392/394/365/364A/411/506/34/120B IPC

24.08.2020

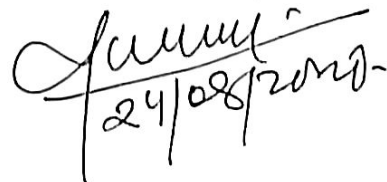
The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld.District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Praveen Singh, Ld.counsel for applicant/accused Amitesh Chaubey through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Amitesh Chaubey for grant of regular bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that there is delay of 48 hours in lodging the FIR in the present case. He also submits that the applicant/accused has been falsely implicated in the present case and there is no material in the charge sheet to built up the confidence in the alleged story of the police. He also submits that the alleged vehicle in question was also not recovered from the possession of applicant/accused. He also argued that the applicant/accused was already in custody in another case when the alleged recovery of vehicle in the present case was effected.

Ld. Addl.PP for the State submits that the offence alleged against the applicant/accused is that of kidnapping for ransom and moreover, the charge has not been framed as yet in the present case. Ld. Addl.PP opposed the bail application on the ground of seriousness of the allegation. He further submits that so far as in delay in lodging the FIR is concerned, same

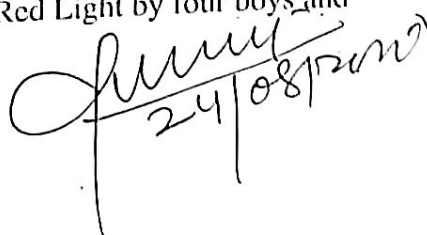

24/08/2020

may be explained by the prosecution during the trial.

I have considered the above submissions and perused the file.

The allegation against the applicant/accused and other co-accused persons are that on 23.01.2019 the complainant was attending a party in the office of his friend Vijay in Patel Nagar and the said Vijay has left about 9:00 P.M., with the vehicle of complainant and the said Vijay has left his vehicle bearing No. DL 9CAP 8206 Maruti Baleno with the complainant and in the intervening night of 23/24.01.2019 at around 2:00 A.M., when the complainant left the office of his friend and on the way before Raja Garden Red Light, he alighted from the vehicle for going to urination and in the meanwhile 3-4 boys in a vehicle came there and forcibly made to sit the complainant in the white colour vehicle and also snatched the keys of Baleno vehicle from the complainant. The complainant has alleged that thereafter, in the white colour vehicle accused persons started threatening the complainant and also gave beatings to the complainant and they also snatched the purse, mobile phone and Adhar Card, 4-5 thousand rupees and other documents of the complainant. It is also the allegation against the applicant/accused and co-accused persons that they have taken the complainant towards Haryana and in the morning on 24.01.2019 at about 11:30 A.M., they thrown away the complainant from the vehicle in the field near Palla Bakhtapur Delhi, and also threatened that if he will make complain in the police, then they will kill the complainant.

During the course of investigation statement U/s 161 Cr.P.C., of the complainant was also recorded in which also he disclosed that on 24.01.2019, he was kidnapped from Raja Garden Red Light by four boys and

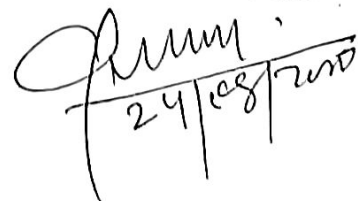
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taken him in a white colour vehicle on gun point and he was taken to Haryana and from there accused persons had made him (complainant) to phone call to his friend Mohan Singh and his wife (wife of complainant) on their phone and he informed them that the in lieu of releasing him, the accused persons are demanding Rs.10 lacs.

During the course of investigation statement u/s 161 Cr.P.C., of friend of complainant namely Mohan Singh and wife of complainant namely Rajinder Kaur Narwal were also recorded. In his statement u/s 161 Cr.P.C., Mohan Singh stated that on 24.01.2019 at about 7:46 A.M., a call was received by him on his mobile phone No.8851688646 from the mobile phone bearing no.9811019799 of his friend Krishan Kant Narwal and Krishan Kant Narwal informed him that he was kidnapped and kidnappers/abductors are demanding Rs.10 lacs for his release.

Similarly, Smt. Rajinder Kaur Narwal in her statement u/s 161 Cr.P.C.. stated that on 24.01.2019 at about 7:45 A.M., she received a phone call on her mobile no.8505863224 from the mobile phone bearing No.9811019799 of her husband Krishan Kant Narwal and her husband informed that he was abducted and abductors/kidnappers are demanding Rs.10 lacs for his release.

During the course of investigation, information was received at P.S. Moti Nagar, from P.S. Civil Lines, Gurugram, Haryana, regarding arrest of accused Amitesh Chaubey in FIR No.136/19 U/s 364A/34 IPC P.S., Civil Lines, Gurugram, Haryana. Further, during the course of investigation, accused Amitesh Chaubey was arrested on 19.04.2019 at Bhondsi Jail, Gurugram, Haryana after taking prior permission of the concerned court and

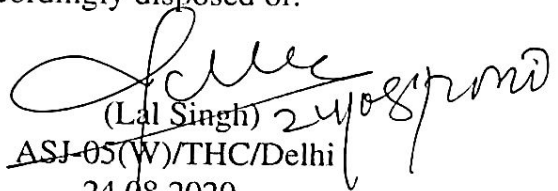

24/08/2019

it is alleged that during the course of interrogation applicant/accused has disclosed that he alongwith other co accused persons were involved in the present case and they committed the offence in the present case.

As per the reply of SI Pramod Kumar, P.S. Moti Nagar, during judicial TIP proceedings the applicant/accused Amitesh Chaubey refused to participate in the TIP proceedings. It is also mentioned in the reply that the robbed Baleno car bearing registration No. DL 9C AP 8206, was recovered at the instance of applicant/accused Amitesh Chaubey, from the parking of Narela Bus Stand Delhi.

Perusal of file shows that as yet the charge has not been framed against the accused persons in the present case. The offence alleged against the applicant/accused as mentioned above, are very grave and serious in nature and therefore, considering all the above facts & circumstances and keeping in view of the gravity of the offence, no ground is made out for grant of regular bail to the applicant/accused at this stage. Accordingly, the present application is dismissed.

The application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020

CR No. 55/2020

Harish Yadav & others Vs. Manju Yadav

24.08.2020 :

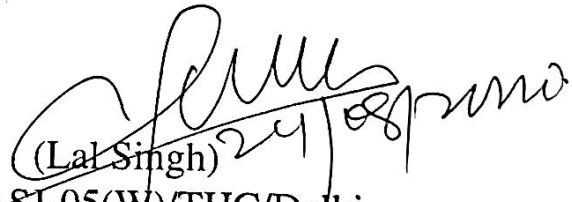
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for the Petitioners.
None for the respondent.

Matter is at the stage of arguments on the application of condonation of delay.

As none appeared for the parties, therefore, matter is adjourned to 21.10.2020.

Put up on 21.10.2020 for arguments on the abovesaid application.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

FIR No. 484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & 25/27/54/59 Arms Act

State Vs. Dushyant Lakra & others

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ravin Rao, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused **Sanjeet @ Sanju** for grant of regular bail.

Reply to the above application already received on behalf of SI Ramesh Kumar PS Mundka.

Ld. Counsel for the applicant/accused submits that applicant/accused is not involved in the present case and he has been falsely implicated in this case. He also submits that main allegations are against the accused Dushyant and Sumit @ Somi. He further submits that the statement of PW-1 Pradeep Kumar, who is stated to be last seen witness as per prosecution, was not recorded on the day of incident and it was recorded on the next day of the incident. He further submits that PW-1 Pradeep Kumar was stated to be in the hospital on 21.09.2015, on receiving information regarding death of the deceased, but even then, the police has not recorded his statement in the hospital. He also submits that

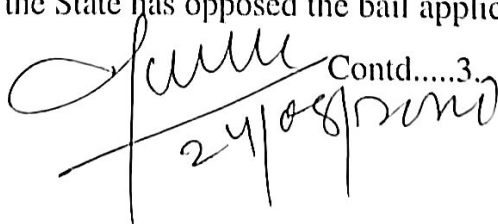
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PW-1 was having two mobile phones but the police has not taken the CDR of the same. He also argued that even as per the disclosure statement of the accused persons, it was co-accused Dushyant Lakra and Sumit @ Somi, who alleged to have fired upon the victim/deceased. He also submits that weapon of offence i.e. Pistol and two cartridges were alleged to be recovered from co-accused Dushyant Lakra and one Magazine was alleged to be recovered from co-accused Sumit @ Somi and as such even no recovery was effected from the present applicant/accused.

Ld. Counsel for the applicant/accused further submits that the present applicant/accused is connected with other co-accused persons on the basis of CDR, however, no mobile phone of any of the accused persons were seized by the police. He also submits that the mobile phone bearing no. 9211172523 as shown to be of the applicant/accused is actually in the name of one Chhoti Devi, however, the Chhoti Devi, who is grand mother of the applicant/accused, was examined as PW-8 and she stated that the said mobile number was neither applied by her nor it was used by her at any point of time and she also denied her signature on consumer application form. He also submits that the alleged robbery of Rs. 6,70,000/- were not recovered from any of the accused persons. He also submits that the chance prints were taken from the vehicle in question and same were sent to finger prints bureau but no definite opinion was given in that regard.

Ld.Addl.P.P. for the State has opposed the bail application on


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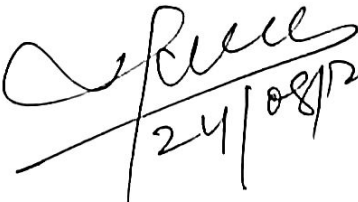
the ground that there is no change of circumstances after dismissal of the bail application by Id. Predecessor Court on 23.04.2019. He also submits that the points as raised by the Id. Counsel for the applicant/accused have already been dealt while dismissing the earlier bail application by the Id. Predecessor Court. He also submits that other witnesses are yet to be examined. He further argued that the appreciation of evidence cannot be done at this stage as same can be done at the time of final arguments.

I have considered the above submissions and perused the file.

Perusal of the file shows that vide order dt. 23.04.2019, Id. Predecessor Court had dismissed the regular bail application of the applicant/accused Sanjeet @ Sanju. Before that, the applicant/accused has also moved bail application in the Hon'ble High Court of Delhi and the Hon'ble High Court of Delhi vide order dt. 19.07.2018 in Bail Application no. 1669/2018 and CrI.M.A. No. 28025/2018, titled as Sanjeet @ Sanju Vs. State, declined the bail to the present applicant/accused.

The prosecution case regarding murder of deceased Virender Fhogat, is based on the last seen theory as well as circumstantial evidence. As per the prosecution version, the present applicant/accused was seen by PW-1 Pradeep Kumar, as standing next to the vehicle of the deceased alongwith co-accused persons namely Dushyant Lakra and Sumit @ Somi. Thus, in this case, PW-1 Pradeep Kumar is main witness.

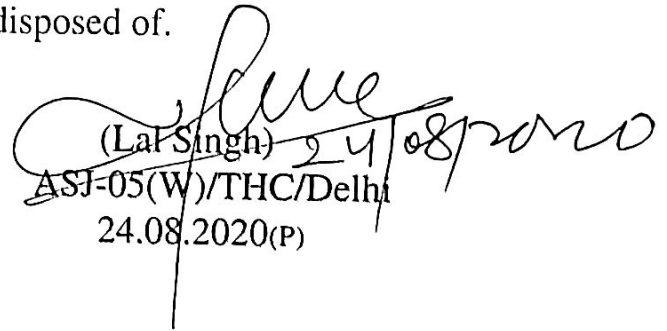
The Hon'ble High Court of Delhi in its above order dt. 19.07.2018 declined the bail to the applicant/accused after considering the


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aspect of evidence of PW-1 Pradeep Kumar. Further, perusal of the file shows that many other witnesses are yet to be examined. The offence alleged against the applicant/accused are very grave and serious in nature. Thus, considering all the above facts & circumstances, no ground is made out for grant of regular bail at this stage. Hence, the present bail application u/s 439 Cr.P.C. is dismissed.

Accordingly, the bail application moved on behalf of the applicant/accused Sanjeet @ Sanju is disposed of.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Case No. 174/2020
FIR No. 326/2019
PS Khyala
State Vs. Arun Kumar & Anr.

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused persons.

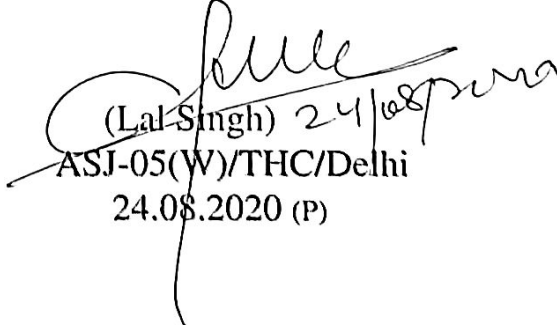
Matter is at the stage of arguments on Charge.

Perusal of the file shows that both the accused persons were on bail before lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by both the accused persons.

Therefore, matter is adjourned to 21.10.2020.

Put up on 21.10.2020 for arguments on Charge.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Case No. 709/2019
FIR No. 581/2019
PS Nangloi
State Vs. Niranjn Kumar & others

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused persons.

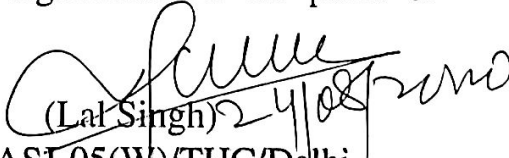
Matter is at the stage of arguments on Charge.

Perusal of the file shows that before lockdown, accused Niranjn Kumar and Chandan Kumar were in J.C. and accused Vishveshwar Paswan was on bail, however, he is absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused Vishveshwar Paswan, who is on bail as well as for non joining of proceedings through VC by the counsels for other accused persons.

Therefore, matter is adjourned to 21.10.2020.

Put up on 21.10.2020 for arguments on the point of Charge.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

CR No. 358/2019

Harpreet Kaur Vs. Chetan Verma & Others

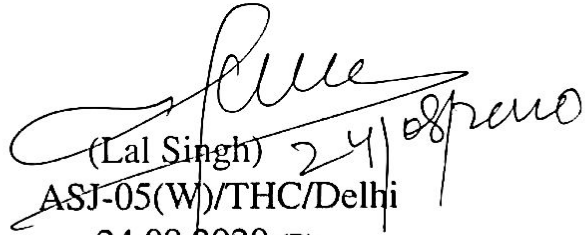
24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for the Petitioner.
None for the respondents.

Matter is at the stage of service of respondents.

As none appeared for the parties, therefore, put up on 21.10.2020 for further proceedings.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Case No. 236/2018

FIR No. 426/2017

PS Paschim Vihar West

State Vs. Preetam @ Sonu @ Bijli & others

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

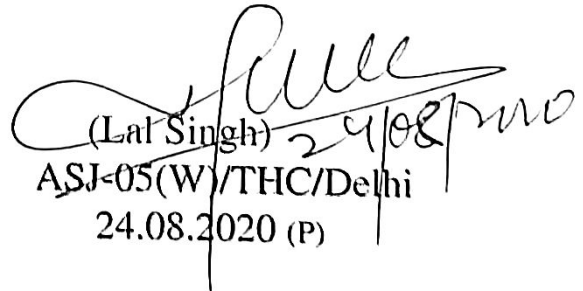
Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused persons.

Perusal of the file shows that accused Preetam @ Sonu @ Bijli and Sunil @ Sonu were in J.C. before lockdown.

Accused Pawan Kumar Soni @ Popat was absent and hence, NBWs were issued against him which were received back unexecuted and on 19.03.2020, process u/s 82 Cr.P.C. was issued against the said accused.

Therefore, issue notice to the IO of the case to file report regarding status of process u/s 82 Cr.P.C. against accused Pawan Kumar Soni @ Popat, returnable for 21.10.2020.

Put up on 21.10.2020 for further proceedings.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Case No. 57607/2016
FIR No. 115/2016
PS Nangloi
State Vs. Amar Chand & others

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

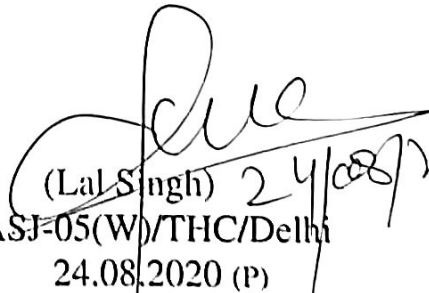
Perusal of the file shows that all the accused persons were on bail in this case before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused persons.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.10.2020.

Put up on 21.10.2020 for P.E.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Case No. 34/2018
FIR No. 437/2016
PS Patel Nagar
State Vs. Deepak @ Vishal

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused.

Matter is at the stage of P.E.


Perusal of the file shows that accused was on bail in this case before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.10.2020.

Put up on 21.10.2020 for P.E.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Case No. 57976/2016

FIR No. 182/2016

PS Nangloi

State Vs. Munna

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused.

Matter is at the stage of P.E.


Perusal of the file shows that accused was on bail in this case before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.10.2020.

Put up on 21.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020 (P)
24/08/2020

Case No. 490/2017
FIR No. 133/2017
PS Punjabi Bagh
State Vs. Krishan & Anr.

24.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.
None for the accused persons.

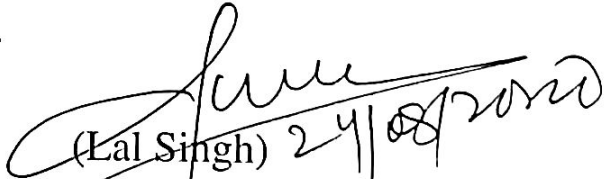
Matter is at the stage of P.E.

Perusal of the file shows that both the accused persons were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 21.10.2020.

Put up on 21.10.2020 for P.E.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020 (P)

Bail Application No. 1755
FIR No. 386/2020
PS Mundka
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Shahzad

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ankit Rai, Ld. Counsel for the applicant/accused through VC.
IO/ASI Phool Kanwar in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

As per reply dt. 22.08.2020 of IO of the case, as per school pasting file, the date of birth of the applicant/accused Shahzad is 01.04.2003. However, as per birth certificate, the two date of birth of the applicant/accused has been mentioned i.e. as 22.08.2002 and 01.04.2003.

IO seeks some time for proper verification of date of birth of the applicant/accused.

Let the birth certificate of accused Shahzad be verified and report be filed on 26.08.2020.

Put up on 26.08.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1744
FIR No. 175/2020
PS Anand Parbat
U/s 294/506/34 IPC
State Vs. Shyam Sunder Aggarwal

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ankur Aggarwal, Ld. Counsel for the applicant/complainant.
Sh. Sanjay, Id. Counsel for the both the accused persons namely Arjun and Bhupinder @ Bheem alongwith both the accused persons.
IO/ASI Bhupender Singh in person.

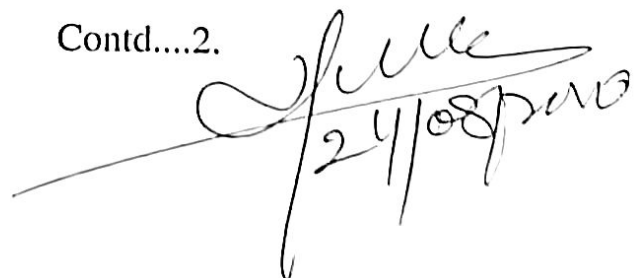
This application u/s 439 (2) Cr.P.C. has been filed on behalf of the applicant/complainant for cancellation of bail as granted to accused Bheem and Arjun.

Fresh reply has been filed by IO/ASI Bhupender Singh PS Anand Parbat.

At this stage, Id. Counsel for the applicant/complainant that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above submission of Id. Counsel for the

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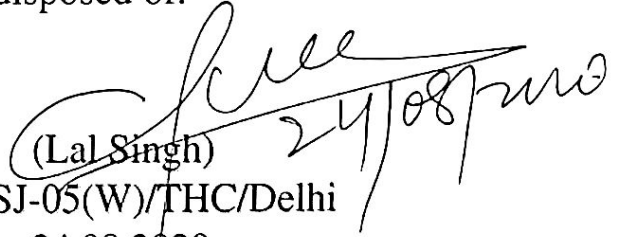
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applicant/complainant, the present application is dismissed as withdrawn.

Application is accordingly disposed of.

Ank
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ANKUR ACCARWAL
Eno/D/2246/18


(Lal Singh) 24/08/20
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1673
FIR No. 59/2020
PS Kirti Nagar
U/s 308/304/323/506/34 IPC
State Vs. Manuwar Hussain @ Mikki

24.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

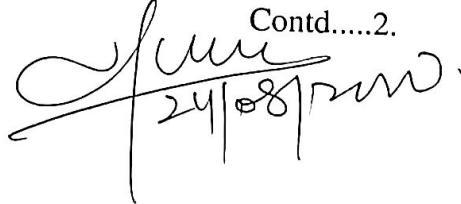
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ayub Ahmed Qureshi, Ld. Counsel for the applicant/accused through VC.
IO/Insp. Surya Prakash in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for arguments.

In pursuance to order dt. 20.08.2020 of Id. ASJ/Spl. Judge, NDPS Act, TCR has been received.

Ld. Counsel for the applicant/accused submits that he has not received the report as filed by the IO of the case and same may be supplied to him and only then, he will be in a position to argue the matter.

IO is directed to supply the copy of his reply/report to

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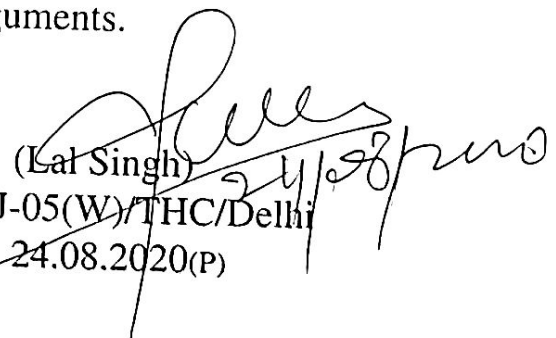
the Id. Counsel for the applicant/accused on his whatsapp number.

IO submits that the bail application of other co-accused is listed on 26.08.2020.

Ld. Counsel for the applicant/accused also submits that this matter may be also listed for 26.08.2020.

TCR be sent back to the concerned Court and same be requisitioned again for the next date of hearing i.e. 26.08.2020.

Put up on 26.08.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application no. 1421

FIR No. 218/2020

PS Mundka

U/s 33/38/50.2 Delhi Excise Act, 188 IPC & 51 DM Act

State Vs. Manish Kumar Dang

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the applicant/accused.

This application u/s 438 Cr.P.C. as filed on behalf of the applicant/accused is listed today for arguments.

Fresh reply has been received on behalf of HC Sunil Kumar PS Mundka.

Perusal of the file shows that applicant/accused is not appearing in this case for the last three dates.

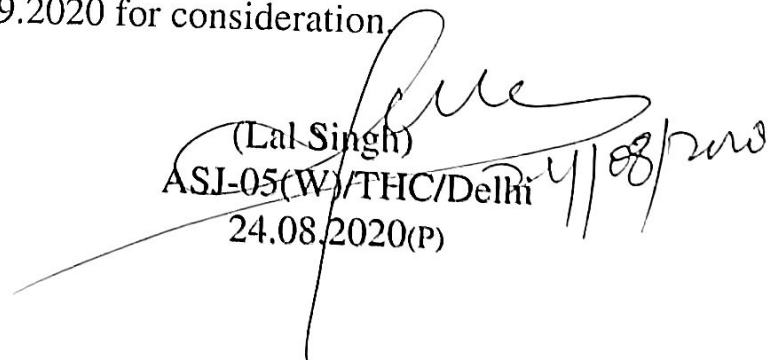
Therefore, in the interest of justice, matter is adjourned to 10.09.2020.

Put up on 10.09.2020 for consideration.

(Lal Singh)

ASL-05(W)/THC/Delhi

24.08.2020(P)



FIR No. 140/2019
PS Punjabi Bagh
U/s 392/397/34 IPC
State Vs. Ashish Pandey

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sachin Dev Sharma, Ld. Counsel for the applicant/accused through VC.

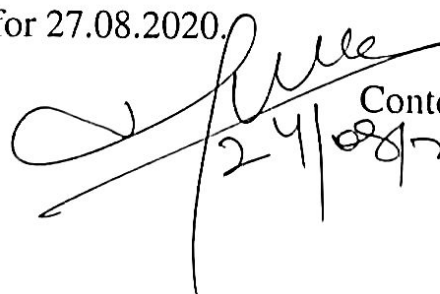
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the main case in this matter is pending adjudication in this Court and same is at the stage of P.E.

Ld. Counsel for the applicant/accused submits that the present application has been filed by the applicant/accused for grant of interim bail as he has to appear in LLB 10th Semester examinations commencing from 04.09.2020 to 08.09.2020.

Reply not received.


Issue notice to the IO/SHO concerned to verify the Admit Card as well as Examination schedule as annexed alongwith the application, returnable for 27.08.2020.


24/08/2020
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Copy of relevant documents be sent to the IO/SHO concerned alongwith the notice for compliance.

Put up on 27.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)

FIR No.409/19

PS: Khyala

State Vs. Vijay Balmiki

U/s 307 IPC & Sec. 25/27/54/59 Arms Act

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Yogesh Kumar, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

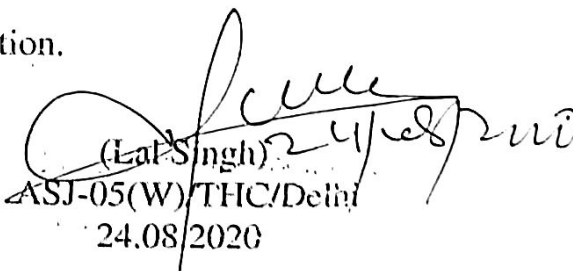
Ld. Counsel for the applicant/accused submits that the main matter is pending adjudication in this court and same is at the stage of argument on charge.

Reply has not been received as yet.

Ld. Counsel for the applicant/accused submits that today he is not ready for argument and he is seeking adjournment.

In view of the above, issue notice to IO/SHO concerned to file reply to the above application as well as report regarding previous involvement of applicant/accused, returnable for 02.09.2020.

Put up on 02.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08/2020

Bail Application No.1756

FIR No.25/20

PS: Anand Parbat

State Vs. Vikram Saini

U/s 302 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Kumar Sharma, Ld. counsel for applicant/accused through VC.


This second application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this application has been filed on the medical ground of wife of the applicant/accused.

Reply to the above application already filed by SI Shiv Prakash on 20.08.2020, however, in the said reply it is mentioned that no treatment papers have been provided.

Ld. Counsel for the applicant/accused submits that in pursuance to the directions of the court, he had already supplied the copy of medical documents of wife of the applicant/accused to IO of the case for verification.


However, today the verification report of medical documents of wife of applicant/accused has not been received.


24/08/2020

Therefore, in view of the above, issue notice to IO/SHO concerned to verify the medical documents of wife of the applicant/accused, returnable for 27.08.2020.

Copy of medical documents be sent alongwith notice for verification.

Put up on 27.08.2020 for consideration.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020

Bail Application No.1796
FIR No.812/20
PS: Nihal Vihar
State Vs. Ruma
U/s 323/354/354B/411/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West. 7's Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Dr. M.K. Gahlot, Ld.counsel for applicant/accused through VC.
IO ASI Padam Singh in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

IO has filed reply to the above application.

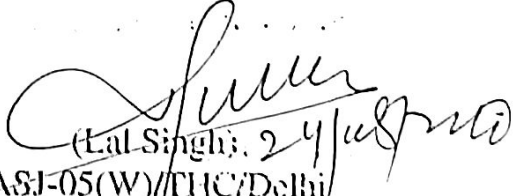
Ld. Counsel for the applicant/accused submits that the similar bail application of husband of applicant/accused namely Jinder Kumar is listed for 29.08.2020 and the present matter may also be taken up on 29.08.2020.

In view of the above, matter is adjourned for 29.08.2020 for argument.

No coercive steps shall be taken against the applicant/accused till next date of hearing.

In the meanwhile the applicant/accused is directed to join the investigation.

Put up on 29.08.2020 for argument.


(Lal Singh), 24/8/2020
ASJ-05(W)/THC/Delhi
24.08.2020

FIR No.492/19
PS: Punjabi Bagh
State Vs. Akash
U/s 308/323/506/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Akash Tripathi, Ld. counsel for applicant/accused through VC.

This application has been filed on behalf of applicant/accused for release of SAMSUNG Mobile phone.

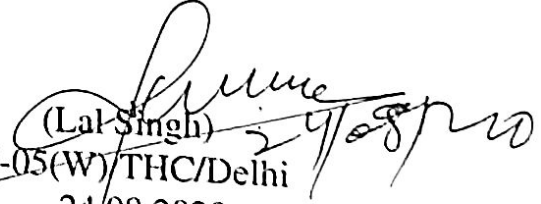
Reply to the above application has already been filed by SI Harish Yadav, P.S. Punjabi Bagh.

Some clarification is required from IO of the case.

Therefore, issue notice to the IO of the case namely SI Sandeep Singh, returnable for 02.09.2020.

IO to join the proceedings through VC on next date of hearing if normal/physical functioning of the court does not resume by next date of hearing.

Put up on 02.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24/08.2020

FIR No.231/14
PS: Patel Nagar
State Vs. Chiranjeev @ Sagar
U/s 302/323/341/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West. Tis Hazari Courts, Delhi.

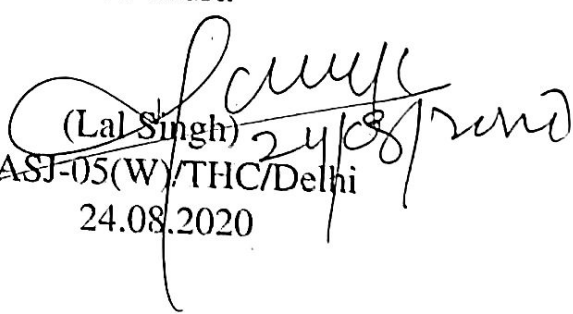
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Ms. Madhu Kalia & Sh. Udit, Ld.counsels for applicant/
accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused submits that in the present case, the charge sheet has been filed in the court of Sh. Vishal Singh, Ld. ASJ-03, West, THC, Delhi, and matter is at the stage of P.E. in the said court.

In view of the above, the present matter be sent to the court of Sh. Vishal Singh, Ld. ASJ-03, West, THC, Delhi, for 25.08.2020.

Put up on 25.08.2020 before the concerned court.


(Lal Singh) 24/8/2020
ASJ-05(W)/THC/Delhi
24.08.2020

FIR No. 231/14
PS: Patel Nagar
State Vs. Bharat @ Billo
U/s 302/323/341/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

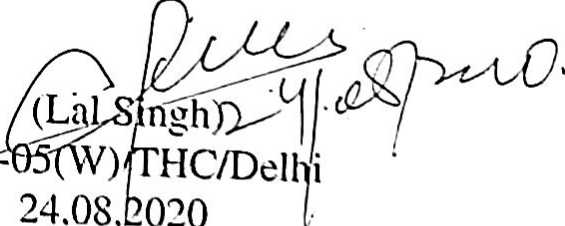
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Ms. Madhu Kalia & Sh. Udit, Ld. counsels for applicant/
accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused submits that in the present case, the charge sheet has been filed in the court of Sh. Vishal Singh, Ld. ASJ-03, West, THC, Delhi, and matter is at the stage of P.E. in the said court.

In view of the above, the present matter be sent to the court of Sh. Vishal Singh, Ld. ASJ-03, West, THC, Delhi, for 25.08.2020.

Put up on 25.08.2020 before the concerned court.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020

Bail Application No.1267
FIR No.679/20
PS: Nihal Vihar
State Vs. Rekha @ Rekha Yadav
U/s 376/506/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Nagender Singh & Sh. C.P. Dubey, Ld. counsels for applicant/ accused Rekha @ Rekha Yadav.
Sh. Vikas Rohtagi, Ld. Counsel for complainant alongwith complainant/prosecutrix.
IO/SI Sangita in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

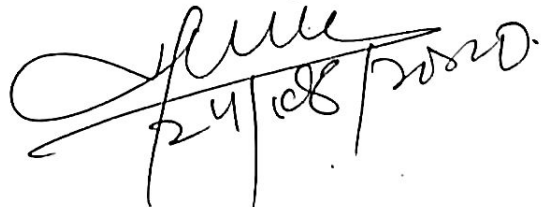
This matter is listed today for physical hearing.

At this stage, Ld. Counsel for the complainant has filed fresh vakalatnama for complainant.

IO/SI Sangita has filed fresh reply to the above application.

Ld. Counsel for the applicant/accused submits that applicant/accused has already joined the investigation. He also submits that the main accused has already been granted interim protection by the Ld. ASJ-07.

IO submits that though the applicant/accused has joined the investigation, however, she has as yet not handed over the mobile phone in


24/08/2020

question through which the applicant/accused used to give threat to the complainant as well as in which the alleged obscene video was stated to be captured by the applicant/accused.

In view of the above, the applicant/accused is directed to fully co-operate with the investigation agency.

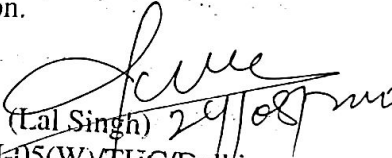
Ld. Counsel for the complainant/prosecutrix submits that applicant/accused is still threatening the victim/prosecutrix. However, same has been denied by Ld. Counsel for the applicant/accused.

The applicant/accused is directed not to intimidate the complainant/prosecutrix in any manner.

Interim protection already granted shall continue till next date of hearing.

Copy of order be given dasti as prayed.

Put up on 01.09.2020 for consideration.


(Lal Singh) 24/08/20
ASJ-05(W)/THC/Delhi
24.08.2020

Bail Application No.1457
FIR No.210/19
PS: Anand Parbat
State Vs. Manish
U/s 33 Delhi Excise Act

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sanjiv Bisla, Ld.counsel for applicant/accused.
IO/HC Ashok Meena in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

IO has filed reply to the above application.

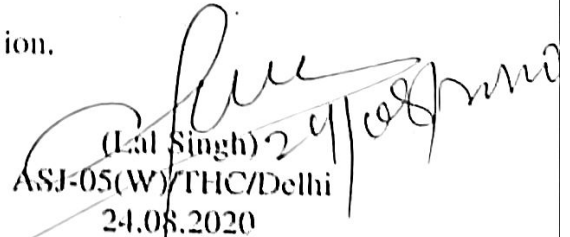
Ld. Counsel for the applicant/accused submits that in pursuance to direction from the court the applicant/accused has already gone to Police Post, Nehru Nagar for joining the investigation, however, on that day the present IO of the case was not present in the said police post and hence, he joined before HC Pappu Ram.

However, IO/ HC Ashok Meena submits that applicant/accused has not joined investigation before him.

In view of the above, the applicant/accused is directed to join the investigation.

In the meanwhile, the interim protection already granted shall continue till next date of hearing.

Put up on 29.08.2020 for consideration.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020

Bail Application No.1777
FIR No.410/20
PS: Mayapuri
State Vs. Naresh Kumar
U/s 308 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nepal Singh, Ld.counsel for applicant/accused.
Complainant Sh. Ram Chander in person.

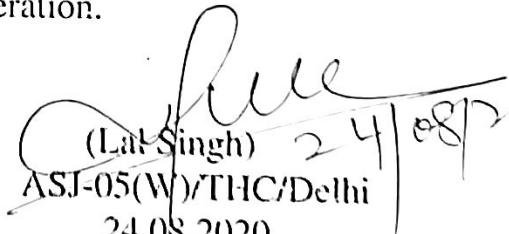
This application U/s 439 Cr.P.C.,as filed on behalf of applicant/accused for grant of bail, is listed today for further argument.

Reply has already been filed on behalf of SI Vipin Malik.
P.S. Mayapuri.

IO of the case was not present on the last date of hearing i.e. 22.08.2020 and today also he is not present.

Issue notice to IO of the case for next date of hearing i.e. 26.08.2020.

Put up on 26.08.2020 for consideration.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020

Bail Application No.1790
FIR No.384/19
PS: Mundka
State Vs. Kallu
U/s 363 IPC
24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Arvind Kumar, Ld. counsel for applicant/accused.
IO is absent.

This application has been filed on behalf of applicant/accused for grant of regular bail.

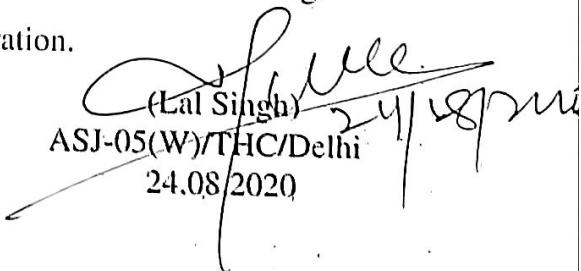
Reply to the above application has been received on behalf of W SI Lalita, P.S. Mundka.

Ld. Counsel for the applicant/accused submits that inadvertently, in the application section 437 Cr.P.C. has been written instead of Section 439 Cr.P.C.

Ld. Counsel for the applicant/accused also submits that in this case initially the FIR was registered U/s 363 IPC, however, later on Section 376 IPC and Section 6 of POCSO Act, have been added. Ld. Counsel for the applicant/accused submits that the charge sheet has already been filed in the concerned court, however, he is not confirmed in which court charge sheet has been filed and hence, he is seeking one opportunity for clarification to the said aspect.

Notice be issued to IO of the case for next date of hearing.

Put up on 29.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020

FIR No. 318/2018

PS Patel Nagar

U/s 147/148/149/186/307/353/34 IPC

State Vs. Lakhvinder Singh @ Suresh & others

24.08.2020

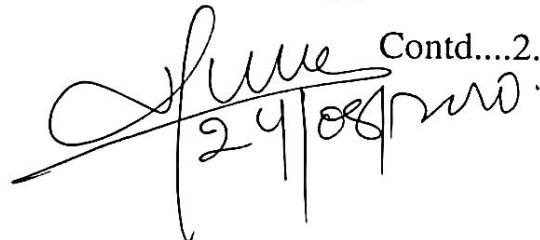
The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.R.R.Jha, Ld. Counsel for the applicant/accused
alongwith applicant/accused Prem Singh @ Lal Singh
through VC

This application has been filed on behalf of the applicant/accused Prem Singh @ Lal Singh for extension of interim bail.

Ld. Counsel for the applicant/accused submits that this Court has granted interim bail to the applicant/accused Prem Singh @ Lal Singh on 03.07.2020 and the interim bail is already extended till 31.08.2020 in terms of the order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as Court On Its Own Motion Vs. State & Ors. of the Hon'ble High Court of Delhi.

At this stage, Id. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may

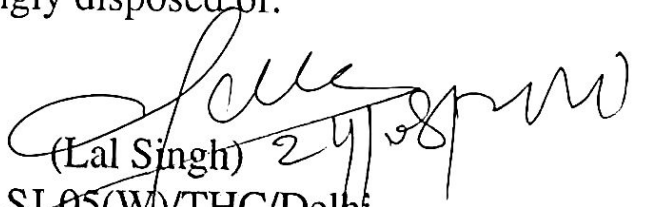

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be permitted to withdraw the same.

In view of the above, the present application is dismissed as withdrawn.

The application is accordingly disposed of.


(Lal Singh) 24/8/20
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1791
FIR No. not known
PS CAW Cell West
U/s 406/498A/34 IPC
State Vs. Manju

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.S.Sisodia, Ld. Counsel for the applicant through VC.

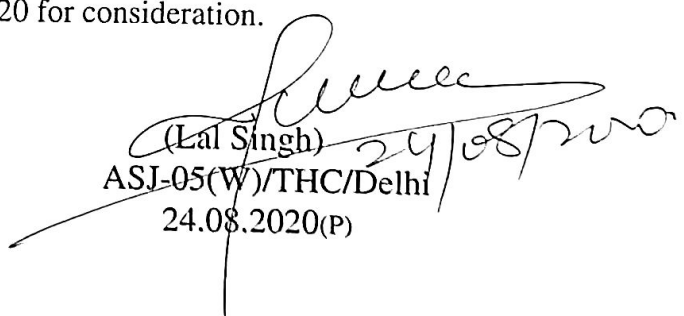
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Counsel for the applicant submits that FIR is not known as yet.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1792
FIR No. not known
PS CAW Cell West
U/s 406/498A/34 IPC
State Vs. Mahendri

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.M.S.Sisodia, Ld. Counsel for the applicant
through VC.


This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Counsel for the applicant submits that FIR is not known as yet.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1793
FIR No. not known
PS CAW Cell West
U/s 406/498A/34 IPC
State Vs. Fakir Chand

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.S.Sisodia, Ld. Counsel for the applicant through VC.

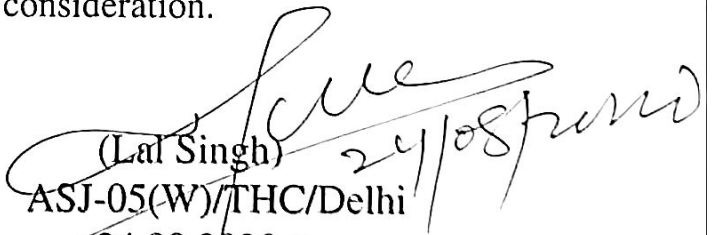
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Counsel for the applicant submits that FIR is not known as yet.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh) 24/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1794
FIR No. not known
PS CAW Cell West
U/s 406/498A/34 IPC
State Vs. Manish

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.S.Sisodia, Ld. Counsel for the applicant
through VC.

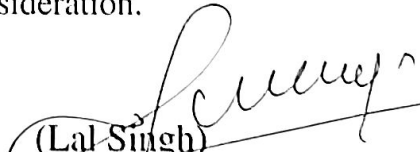
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Counsel for the applicant submits that FIR is not known as yet.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)

Bail Application No. 1795
FIR No. not known
PS CAW Cell West
U/s 406/498A/34 IPC
State Vs. Surrender

24.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.S.Sisodia, Ld. Counsel for the applicant through VC.

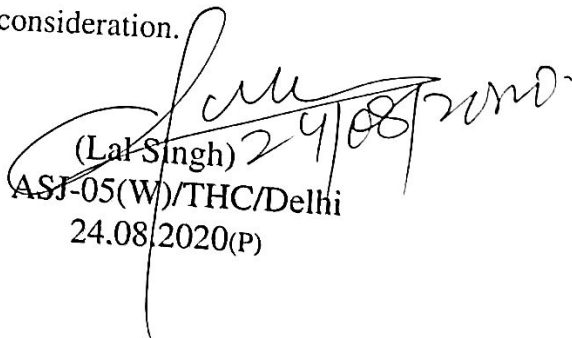
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant for grant of anticipatory bail.

Counsel for the applicant submits that FIR is not known as yet.

Reply to the above application has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
24.08.2020(P)

FIR No.278/18

PS: Nangloi

State Vs. Naresh @ Lambu

U/s 392/395/397/412/120B/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

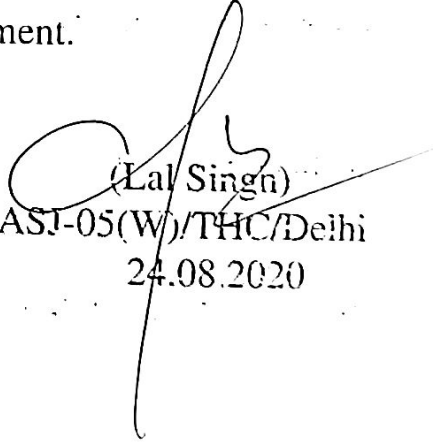
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld. counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application has already been received on behalf SI Amit, P.S. Nangloi.

Argument partly heard.

Put up on 27.08.2020 for further argument.


(Lal Singh)
ASI-05(W)/THC/Delhi
24.08.2020

FIR No.278/18
PS: Nangloi
State Vs. Dharmender @ Rahul
U/s 392/395/397/412/120B/34 IPC

24.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

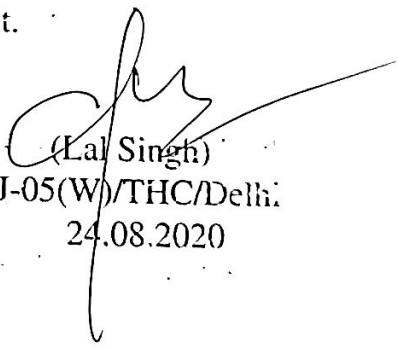
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Nishant Shaiva, Ld. counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application has already been received on behalf SI Amit, P.S. Nangloi.

Argument partly heard.

Put up on 27.08.2020 for further argument.


(Lal Singh)
ASJ-05(W)/THC/Delhi.
24.08.2020

FIR No. 195/2018

PS Paschim Vihar

U/s 307/34 IPC & 25/27/54/59 Arms Act

State Vs. Arjun

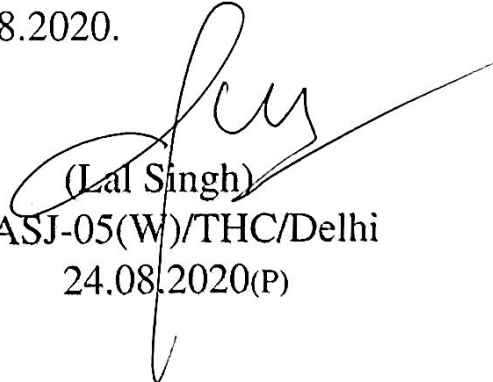
24.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Lal Bahadur, clerk of Sh. Pradeep Choudhary,
Counsel for the applicant/accused.

In pursuance to order dt. 17.08.2020 of this Court, verification report has been filed by SI Ritu Raj, PS Paschim Vihar West.

Sh. Lal Bahadur, clerk of counsel for the applicant/accused submits that today surety is not present and requested to take up this matter on 25.08.2020.

Therefore, put up on 25.08.2020.


(Lal Singh)
ASJ-05(W)/THC/Delhi
24.08.2020(P)